- (d) and (e) When the Chief (Administration) of CSIR was permitted to retire voluntarily ahead of his date of superannuation, his were assigned to the Senior-most member of the administrative staff in CSIR at the level of Deputy Secretary. A regular incumbent to the post of Chief (Administration) will be appointed shortly for which a Selection Committee has been constituted.
- (f) to (h) CSIR is under the control of the Prime Minister who is the President of the Society and is assisted by a Vice-President to whom the status of Minister of State has been given.
- (i) The matter is under consideration.

## Cases referred to the Special Courts

- SHRIMATI KANAK 1087. MUKHERJEE: Will the Minister of HOME AFFAIRS be pleased to state:
- (a) what are the particulars of cases referred to the Special Courts constituted under the Special Courts Act;
- (b) what are the particulars of the cases withdrawn by Government and what are the reasons therefor in each case? 7 7 7

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS DEPARTMENT OF AND IN THE PARLIAMENTARY AFFAIRS (SHRI P. VENKATASUBBAIAH): Statement containing the requisite information is attached.

(b) None of the cases filed in the Special Courts has been withdrawn by the Government.

## Special Court No. 1:

- (2) RS 9/77-FS(I)—Against Smt. S/Shri V. C. Shukla and late Shri Narender Sethi (Commonly known as "DAVP Posters Case").
- (2) RS 9/77-FS(I)—Against Smt. Indira Gandhi, S/Shri P. C. Sethi, R. K. Bhawan, N. D. Manchanda,

- Vasudeva and Suresh Jit Paul (Commonly known as "Jeep Case"). Special Court No. 2:
- (3) RC 1/78-SIU (SIB, I)— Against Smt. Indira Gandhi S/Shri R K. Dhwan and D. Sen (Commonly known as "Krishnaswamy Case").
- (4) RC 2/78-SIU (SIB) Against Smt. Indira Gandhi, S/Shri R. K. Dhwan and P. S. Bhinder (Commonly known as "Bhimsen Sachar Detention case")

## Memorandum from CISF Personnel

- 1088. SHRI HARKISHAN SINGH SURJEET: Will the Minister of HOME AFFAIRS be pleased to state:
- (a) whether Government have received any memorandum/letter from the non-gazetted personnel of the Central Industrial Security Force in the month of January, 1980;
- (b) if so, what are the salient points mentioned in the representation; and
- (c) what action Government taken or propose to take in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI YOGENDRA MAKWANA): (a) Yes, Sir. Two representations/

- memoranda were received in January 1980, from non-gazetted personnel of CISF.
- (b) The salient points mentioned in the two representations are as follows:-
  - (i) Recognition of Association.
  - (ii) Re-instatement of dismissed/ suspended CISF personnel.
    - (iii) Withdrawal of criminal cases.
    - (iv) Revision of wages.
  - (v) Stopping of deputation to CISF from other forces.
- (c) CISF units have been allowed to form Association.

Other proposals made in the menoranda are under examination of the Government.